COURT

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 159 /2015

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th September, 2016, 10.30 A.M

Name of the Company Under Section		Piyali SenguptaVersus- Leonex Technologies Pvt. Ltd. & Ors. 397/398		
01-	PRASENTIT-	BURMAN, Adv	R-NOS-1,2,4	Just 300 2016
01:	chayan withing	Cuplá Adr. Berlia Adr) for Belthan	out Munjouli

ORDER

The Ld. Lawyer appearing on behalf of the petitioners and the Ld. Lawyer appearing on behalf of respondent Nos. 1,2 and 4 are present.

Both the parties filed their Terms of Settlement by way of an affidavit and entered into Indemnity Agreement which is enclosed as Annexure Ä"along with the affidavit.

The Petitioner as well as the Respondent No. 2 put their signatures in the Indemnity Bond and they agree to abide by the terms and conditions of the Settlement entered into and as reflected in the Indemnity Bond.

In view of the settlement as above, the CP No. 159/2015 is disposed of without any costs along with all connected Company Applications and the interim order, if any, passed earlier be vacated.

MANORAMA KUMARI MEMBER(J)